

**REVISED FORM G (SECOND)  
INVITATION FOR EXPRESSION OF INTEREST FOR  
SNS LABORATORIES LIMITED OPERATING IN TRADING  
IN SHARES AND INVESTMENT ACTIVITIES AT GURGAON**

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	SNS Laboratories Limited; CIN: L85110HR1985PLC022029
2.	Address of the registered office	Office No. 322, 3 <sup>rd</sup> Floor, S.S. Plaza, Commercial Complex, Mayfield Garden, Sector-47, Gurgaon-122001, Haryana, India
3.	URL of website	Website of Corporate Debtor does not exist
4.	Details of place where majority of fixed assets are located	As per latest available Financial Statements of the Corporate Debtor there is no Fixed Assets.
5.	Installed capacity of main products/ Services	NIL because of no operations during the FY 2021-22 and 2020-21
6.	Quantity and value of main products/ services sold in last financial year	NIL because of no operations during the FY 2021-22 and 2020-21
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be obtained by e-mailing at: <a href="mailto:nazim@mnkassociates.com">nazim@mnkassociates.com</a> ; <a href="mailto:cirp.snslaboratories@gmail.com">cirp.snslaboratories@gmail.com</a> upon submission of Confidentiality Undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Eligibility Norms: a) Minimum Net worth of INR 10,00,000 (Ten Lakh) as per the latest Audited Financial Statements for the FY 2021-22 or thereafter; b) In case of Assets Reconstruction Company, Minimum Assets under Management of INR 100,00,00,000/- (Rupees One Hundred Crore Only) as per the latest Audited Financial Statements for the FY 2021-22 or thereafter; c) If any company's including holding company, subsidiary company or group company is having their account as NPA in less than 12 months, the said company including holding company, subsidiary company or group company will be ineligible to submit the Resolution plan; D) There is no default on the part of the Company in filing the latest Audited Financial Statements and /or the income tax return and /or GST Returns (if applicable) for the FY2020-21 or thereafter. Further details can be sought by emailing on- <a href="mailto:Nazim@mnkassociates.com">Nazim@mnkassociates.com</a> ; <a href="mailto:cirp.snslaboratories@gmail.com">cirp.snslaboratories@gmail.com</a>
10.	Last date for receipt of expression of interest	06.01.2023
11.	Date of issue of provisional list of prospective resolution applicants	16.01.2023
12.	Last date for submission of objections to provisional list	21.01.2023
13.	Process email id to submit EOI	<a href="mailto:cirp.snslaboratories@gmail.com">cirp.snslaboratories@gmail.com</a> ; <a href="mailto:nazim@mnkassociates.com">nazim@mnkassociates.com</a>

Sd/-

For SNS Laboratories Limited

Mohd Nazim Khan, Resolution Professional

IP Regn No.: IBBI/IPA-002/IP-N00076/2017-18/10207

AFA valid upto 11.11.2023

Address: MNK House, 9A/9-10, Basement

East Patel Nagar, New Delhi-110008

Email: [nazim@mnkassociates.com](mailto:nazim@mnkassociates.com); [cirp.snslaboratories@gmail.com](mailto:cirp.snslaboratories@gmail.com)

Tel: +91-11-45095230

Date: 20.12.2022

Place: New Delhi

ANNY UDAYAN FOUNDATION
CIN: UB530002021NPL379393
Reg. H.NO. MH-15 FIRST FLOOR, SHAHBAH MOHD. PUR, NEW DELHI SOUTH WEST DELHI 110061 IN

Notice (Pursuant to rule 22 of the Companies (Incorporation) Rules, 2014)
1. Notice is hereby given that in pursuance of sub-section (5) of section 8 of the Companies Act, 2013, an application has been made to the Registrar at Delhi for a licence that ANNY UDAYAN FOUNDATION a limited company may be given a licence to be registered under sub-section (5) of section 8 of the Companies Act, 2013 without the addition of the word "Limited" or the words "Private Limited" to its name.

ADITYA BIRLA HOUSING FINANCE LIMITED
Registered Office: Indira Nagar, Gurgaon, Haryana - 122002
Branch Office: Aditya Birla Housing Finance Limited | D-17, Basement, Sector 3, Noida, UP 201301

APPENDIX IV [See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]
Whereas, the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a demand notice dated 12-10-2022 calling upon the borrowers Dolly Sethi and Amit Kumar seeking repayment of the amount mentioned in the notice being Rs. 22,22,903.00/- (Rupees Twenty-Two Lacs Twenty Two Thousand Nine Hundred Three Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act, read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 21st Day of Dec of the year, 2022.
The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 22,22,903.00/- (Rupees Twenty Two Lacs Twenty Two Thousand Nine Hundred Three Only) and interest thereon.

DELPHI
DELPHI WORLD MONEY LIMITED
(Erstwhile EbixCash World Money India Limited)
CIN: L65990MH1985PLC037697
Regd. Office: 8th Floor, Manek Plaza, Kalina CST Road, Vidyadri Nagar, Mumbai 400 098.

NOTICE (For attention of the Equity Shareholders of the Company)
Mandatory transfer of Equity Shares to Investor Education and Protection Fund Authority ("IEPF Authority")
Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Interim Dividend declared for the financial year 2015-16, which remained unclaimed for a period of seven years will be credited to the IEPF. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

FOR DELPHI WORLD MONEY LIMITED
(ERSTWHILE EBIXCASH WORLD MONEY INDIA LIMITED BEFORE THAT WEIZMANN FOREX LIMITED)
SD/-
SHIVAM AGGARWAL
COMPANY SECRETARY & COMPLIANCE OFFICER
PLACE: MUMBAI
DATE: 21st DECEMBER, 2022

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SNS LABORATORIES LIMITED OPERATING IN TRADING
IN SHARES AND INVESTMENT ACTIVITIES AT GURGAON
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN/ CIN/ LLP No. SNS Laboratories Limited; CIN: L85110HR1985PLC022029

DEMAND NOTICE
Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules), the undersigned, the Authorized Officer of IFL Home Finance Ltd. (IFL, HFL) (Formerly known as India Infotech Housing Finance Ltd.) has issued Demand Notice under section 13(2) of the said Act, calling upon the borrower(s) to repay the amount mentioned in the respective Demand Notice(s) issued to him. In connection with aforesaid notice is hereby given to the borrower(s) to pay within 60 days from the date of publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The details of the Borrower(s), amount due on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Table with columns: Name of the Borrower/Guarantor, Demand Notice Date & Amount, Description of Secured Asset (Immovable Property)

DCB Bank Limited
Registered Office: 6th Floor, Tower A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai - 400013
Retail Asset Collection Department: A-Set House 7/56 3rd Floor, D B Gupta Road Karol Bagh New Delhi - 110005, Telephone No. 011 45016060

INTIMATION CUM DISPOSAL NOTICE
Intimation to Remove Movable Assets from Secured Property
Notice is hereby given to the borrower(s), co-borrowers and the guarantors by the Authorized Officer, has already sold the below mentioned Secured Asset in public auction for recovery of dues of borrowers "1) Mr Mayor Kumar, 2) m/s Girdhar Trading Company, 3) Manju Aggarwal" for loan obtained from DCB Bank Limited. Now DCB Bank Limited is in process of handing-over possession of immovable property to auction-purchaser.

Table with columns: Account Number, Name of Borrower/Co-borrower and address of, Inventory Details

DCB Bank Limited
Authorized Officer
DCB Bank Limited
Date: 22-12-2022

DEBTS RECOVERY TRIBUNAL, DEHRADUN
Government of India, Ministry of Finance, Deptt. of Financial Services
2nd Floor, Paras Tower, Mazra, Saharanpur Road, Dehradun, UK-248171
BEFORE THE RECOVERY OFFICER-II, DRT, DEHRADUN

E-AUCTION SALE NOTICE Date: 30.11.2022
Public at large is hereby informed that under mentioned property will be sold by E-auction sale on 25.01.2023 in the under mentioned case for recovery of amount outstanding on "AS IS WHERE IS", "AS IS WHAT IS" and "AS IS WHATEVER" BASIS & prospective bidders may apply for auction till 20.01.2023 up to 4.00 P.M.

Table with columns: Title of the Case & R.C. No., Amount Recoverable

DESCRIPTION OF PROPERTY TO BE SOLD:
Land and Building Residential House Kharsa No. 679 min and Khewat 223, Situated at Wake Dara Shivpuri Swad now known as Sharda Nagar, Koyla Gate, Near Reghunath Mandir, Saharanpur (U.P.), area admeasuring 71.86 sq. Yards or 59.91 sq. mt. Bounded and Butted as under: East: Plot of Seller, West: House of others, North: Plot of Seller, South: Rasta 12-0' wide.

- TERMS & CONDITIONS: 1. The auction will be conducted by way of e-auction and bidding shall take place through "Online Electronic Bidding" through the website https://drt.auctiontiger.net of M/s E-Procurement Technologies Ltd. (Auction Tiger) on 25.01.2023 between 11:00 AM to 12:00 Noon with extension of 5 minutes duration after 12 noon if required. 2. The properties shall not be sold below the reserve price fixed here under.

For An Advertisement Booking
Call : 0120-665244

Canara Bank
Undelivered Demand Notice
Table with columns: S/No, Branch, Name of the Borrower / Guarantor, Detailed Of Mortgaged Property, Date of Sending Demand Notice by Regd. / Speed Post: 08.12.2022

POSSESSION NOTICE
EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

Whereas, the Authorized Officer of the Secured Creditor mentioned herein, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned below calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Table with columns: Sl No, Name of Assignor, Name of Trust, Loan Account Number, Co-Borrower's Name, Amount & Date of Demand Notice, Date of Possession, Possession Status

DESCRIPTION OF THE PROPERTY: All That Piece And Parcel Of The Mortgaged Property/ One Residential L.I.G. House Bearing No. K-2219, Having An Area Measuring 36.58 Sq Mts, Situated At Block-K, Scheme 3, Shastri Nagar, Meerut, UP 250002 The Measurement & Boundaries Which Are As Under:- East: House No.K-2220, West: House No.K-2218, North: House Of Others South: 3 Mtrs Wide Road.

RBL BANK LIMITED
Administrative Office: 1st Lane, Shahpur, Kolhapur-416001
Branch Office: Property No. 1, 1st floor, Opposite Modi Mills, Okhla Phase-III, New Delhi-110020

Table with columns: Name and Address of the Borrower, Co-Borrower/ Guarantors/Mortgagor, Loan Account No., Details of Properties/ Assets to be Enforced, Date of Notice, Amount Due (in Rs.)

INDIA SHELTER INDIA SHELTER FINANCE CORPORATION LTD.
REGD. OFFICE: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002 BRANCH OFFICE: 143 second Floor Main Road Facing (Above ICICI Bank) Civil Line Bareilly U.P.-243001 BRANCH OFFICE: 59 D/12 Civil Lines, Second Floor Above Bata Showroom Rudrapur Uttarakhand-261353

POSSESSION NOTICE FOR IMMovable PROPERTY
Whereas, The Undersigned Being The Authorized Officer Of The India Shelter Finance And Corporation Ltd. Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/ Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Symbolic Possession Of The Properties/ Assets Described Herein Below In Exercise Of The Powers Conferred On Him/ Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower/ Particular And The Public In General Is Hereby Cautioned Not To Deal With The Properties And Any Dealings With The Properties Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Table with columns: S/ No, Name Of The Borrower / Guarantor (owner Of The Property) & Loan Account Number, Description Of The Charged / Mortgaged Property (All The Part & Parcel Of The Property Consisting Of), Dt. Of Demand Notice, Amount Due As On Date Of Demand Notice, Date Of Symbolic Possession

